

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject:- Model Action Plan for reduction of arrears in High Court.

CIRCULAR

No.: 02 of 2025/RG

Dated: 11.03.2025

In pursuance of the Model Action Plan for the '**Reduction of Arrears in High Court**' as devised by Hon'ble Committee of the Supreme Court and on recommendations of the Hon'ble Chairperson of the State Court Management Committee (SCMS), as approved by Hon'ble the Chief Justice, the following action plan is hereby notified for its adherence by all concerned:-

1. The Registrar Judicial of both wings of the Hon'ble High Court shall undertake and complete, within the stipulated period of March, 2025 to June 2025 the tasks relating to:-

I. **Identification of the target/old** cases category wise which are more than 10 years old and preparation of list of those cases which should be notified on the Hon'ble High Court website and notified also to the members of the Bar and other stake holders. The identification of the old/target cases and the preparation of their list should be based on the parameters which the Hon'ble Supreme Court has prescribed and similar other parameters.

II. **Assigning unique identifiers** to old/target cases which should ensure that, on institution of any new case in the Hon'ble High Court, the Judicial Listing Branch is alerted, and Hon'ble Judges are informed of such old/target cases which require prioritized listing and hearing.

III. **Identification of old unready cases** & preparation of their list & citing reasons against each case as to why the case is unready so that the list can be placed before Hon'ble Case Management System Committee of the High Court which shall take decision within stipulated time for making those cases ready for hearing.

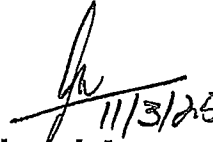
IV. **Preparation of a database in respect of old/target cases** which have been stayed by the Hon'ble Supreme Court on a monthly basis, & the regular monitoring and updation of that list of cases as to continuance or lifting of stay.

2. In relation to Step I of Action Plan, the Registry shall use tools including Artificial Intelligence (AI)/ software for undertaking the entire

exercise of preparing the list of cases which need immediate attention and weed out infructuous matters without human intervention.

3. The Registrar IT shall explore the feasibility of utilizing the software developed by the Madhya Pradesh High Court and further develop it through the IT team of the High Court of J&K and Ladakh, suiting to the requirements of this High Court.
4. The Registrar IT/Registrar Judicial(s) shall take requisite steps to establish Data/Command Centre in Registry in each wing, which helps in streamlining the data and monitor entire listing and disposal system.

By Order.


11/3/25
(Shahzad Azeem)
Registrar General
Dated: 11.03.2025

No.: 12456-68 /RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships.
3. Registrar Vigilance/Secretary SCMS Committee, High Court of J&K and Ladakh, Jammu;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu;
5. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. CPC E-Courts, High Court of J&K and Ladakh, Jammu;
..... for information and necessary action.
8. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
9. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
10. Order File.


11/3/25
Registrar General